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Title: Need to fill up the post of Safety Officer in Paradip Port Trust.

DR. KULMANI SAMAL (JAGATSINGHPUR): After occurrence of Bhopal Gas Tragedy, the Government of India made the post of Safety Officer compulsory and binding in each industry/organization to look after the safety aspects of the workers employed in it. The post of Safety Officer was also made mandatory for every port as per Major Ports Trust Act and guidelines of Ministry of Labour, under section-93 of the Dock Workers Act, 1986 and Rules and Regulations framed there under in 1990. However, Paradip Port in spite of being one of the major ports and largest cargo handling port in the country is not having a Safety Officer to look after the safety aspects of its employees. Realising the importance of the post of Safety Officer, the Trust Board had also approved for creation of post of Safety Officers *vide* its Resolution No. 26/2000-01 dated 29 August, 2000 of Agenda item No. 8 (3)/2000-01. But unfortunately neither this statutory and essential post has been reflected in the officer cadre restructuring of Paradip Port Trust by the Ministry *vide* GSR-386 (E) dated 12 May 2015, nor has it been filled up till date. It is regretted that despite several correspondence with the Ministry of Shipping by Paradip Port Trust Management to revive the post, the matter has not been cleared by the Ministry. Therefore, I would like to urge upon the Minister of Shipping to look into the matter and take necessary steps either to fill up the vacant post of Safety Officer or to promote the caretaker officers trained in the industrial safety to safeguard the interest of workers employed in the Paradip Port Trust.